

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/RP/2016

Subject : Review of the order dated 17.3.2016 in Petition No. 305/TT/2013.

Date of Hearing : 15.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Chhattisgarh State Power Distribution Company Limited and 7 others

Parties present : Ms Suparna Srivastava, Advocate, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri K.K. jain, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.S. Raju, PGCIL
Mrs. Manju Gupta, PGCIL
Shri Rajeev Kumar Gupta, MPPMCL

Record of Proceedings

Learned counsel of the review petitioner submitted that the review petition is filed against the order dated 17.3.2016 in Petition No.305/TT/2013. The review petition is filed on the aspect of disallowance of time over-run and additional RoE of 0.5% The time over-run of 2 months and 29 days was disallowed as the copy of the tender document containing the term and conditions for submission of bids by the contractor and the copy of the CVC guidelines under which the petitioner has cancelled the bidding process and invited the fresh bid were not submitted. Learned counsel submitted that detailed reasons for time over-run was submitted vide affidavit dated 17.2.2016. The CVC guidelines are in public domain and accessible to all and hence it was not filed. As regards the disallowance of additional RoE 0.5%, the WRLDC certificate under Regulation 24(iii) of the 2014 Tariff Regulations was already filed vide affidavit dated 24.11.2015. Learned counsel submitted that disallowance of time over-run and



additional RoE are errors apparent on the face of record and hence the review may allowed and order dated 17.3.2016 may be revised.

2. The Commission directed the respondents to file their reply by 30.12.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 8.1.2017. The Commission further observed that no extension of time shall be granted. In case, no information is filed within the due date, the matter shall be considered based on the available records.

3. Subject to the above, order in the review petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

